

**The Uttarakhand Martyr's Dependent Ex-Gratia Grant (Amendment) Bill,
2023**

(Uttarakhand Bill No. : Year 2023)

**A
Bill**

further to amend the Uttarakhand Martyr's Dependent Ex-Gratia Grant Act, 2020

Be it enacted by the Uttarakhand State Legislative Assembly in the Seventy Fourth Year of Republic of the India as follows:-

Short Title and Commencement	1	<p>(1) This Act may be called the Uttarakhand Martyr's Dependent Ex-Gratia Grant (Amendment) Act, 2023.</p> <p>(2) Except as provided, it shall be deemed to have come into force from the date of 27 January, 2021.</p>
Amendment of Section 6	2	<p>For Section 6 of the Uttarakhand Martyr's Dependent Ex-Gratia Grant Act, 2020 (hereinafter referred as the Principal Act), the Following section shall be substituted namely:-</p> <p>“(1) In case of Martyr being married-</p> <p>(a) Widow (Veer Nari) ----- 60% of the prescribed amount,</p> <p>(b) Parents ----- 40% of the prescribed amount,</p> <p>Provided that if the parents are not alive, the entire prescribed amount of Rs.10.00 lakh (Rupees ten lakh only) or such amount as may be determined by the State Government from time to time, shall be given to the widow (Veer Nari) and where the widow (Veer Nari) is not alive, the prescribed amount of Rs.10.00 lakh (Rupees ten lakh only) or such amount as may be determined by the State Government from time to time, 40 percent to parents and 60 percent shall be distributed equally among all the dependent children.</p> <p>(2) In such a situation, where the parents and widow (Veer Nari) are not alive, then the prescribed amount of Rs.10.00 lakh (Rupees ten lakh only) or the amount which shall be determined by the State Government from time to time, shall be distributed equally among all the dependent children.</p> <p>(3) In such a situation where the widow (Veer Nari) is not alive and has no children, the entire prescribed amount of Rs.10.00 Lakhs (Rupees Ten Lakhs only) or such amount as may be determined by the State Government from time to time, shall be given to the parents.</p> <p>(4) In such a situation where the martyr is unmarried or a widower, the p rescribed amount of Rs.10.00 lakh (Rupees ten lakh only) or such amount as may be determined by the</p>

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State Government from time to time, shall be given to the parents.”

Amendment of Section 8 3

For Section 8 of the Principal Act, the Following section shall be substituted namely :-

“Notwithstanding anything to the contrary contained in any other Act or any judgment/decreed/order or direction of any court, the provisions of this Act shall be valid and effective and shall have overriding effect.”

Insertion of new Sections 10 4

After section 9 of the Principal Act, the following Sections shall be inserted, namely:

Repeal and Savings

“10.(1) All the previously issued/existing Government orders regarding grant of one-time ex-gratia grant to the widows/dependents of soldiers and paramilitary forces who were martyred in various wars, border skirmishes and internal security are hereby repealed/rescinded.

(2)Notwithstanding such repeal, anything done or any action taken after 05.03.2014 under the provisions of the Government Order referred to in Sub-Section (1) shall be deemed to have been done or taken under the corresponding provisions of this Act, as if the provisions of this Act were in force at all material time and there shall be no retrospective effect of the above Government order before the above date 05.03.2014.

(3) The Uttarakhand Martyr's Dependent Ex-Gratia Grant (Amendment) Ordinance, 2023 is hereby repealed.

(4) Notwithstanding such repeal anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.”

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